361

(ख) हताहतों के परिवासों को क्या राहत दी गई है?

## t [INDIANS KILLED AND INJURED IN COMEX BUS ACCIDENT

96. SHRI SUNDAR SINGH BHAN DARI: Will the PRIME MINISTER be pleased to state:

- (a) the number of Indians who were killed and injured in the COMEX bus accident on the 30th September, last on the Belgrade-Zagreb route; and
- (b) what are the details of relief which have been provided to the families of the killed and injured?]

प्रधान मंत्री तया वैदेशिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी) : (क) कोमेक्स बस दुर्वटना में एक भारतीय मारा गया था। कोई और घायल नहीं हुआ।

(ख) ऐसा समझा जाता है कि कोमेक्स पर मुआवजा देने की जिम्मेदारी नहीं है। सौलोसीटर से जीवन बीमा कंपनियों से मिलने वाले संभावित भगतान से संबंध ब्यौरेके आने की प्रतीक्षा की जा रही है।

fTHE PRIME MINISTER MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) One Indian was killed in COMEX bus accident. No one else was injured.

(b) It is understood that COMEX is not liable for payment of compensation. Details regarding any likely payments from life insurance companies are awaited from solicitors.]

# AID TO RAJASTHAN UNDER THE FOURTH

97. PROF. SHANTILAL KOTHARI: Will the PRIME MINISTER be pleased to state:

f[] English translation.

(a) the total amount of aid Riven to the State of Rajasthan during the Fourth Plan, under each head;

to Questions

- (b) the total amount of aid proposed to be given under each head in the remaining period of the Fourth Plan: and
- (c) what was the demand made by the Rajasthan Government?

THE PRIME MINISTER AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): (a) and (c) After discussions with the State Chief Minister in October-December, 1966, assistance of Rs. 227 crores was agreed for the State's Fourth Five Year Plan as then envisaged. Distribution by heads of development is done through the annual plans. The agreed assistance will be released from year to year to the extent possible on the basis of the approved outlays and the accepted pattern of assistance in vogue.

(b) The State has accordingly been allotted the following assistance.

> (Rs. in crores) 1966-67 ..... 36.94 1967-68 ..... 39.00

It is not possible to indicate any firm figure for the future just now. This will depend on the size, nature and content of the State's aanual plan and the overall financial position.

### IMPLEMENTATION OF TASHKENT DECLA-RATION

- 98. PROF. SHANTILAL KOTHARI: Will the PRIME MINISTER be pleased to state:
- (a) whether the attention of Government has been drawn to various statements made by the Pakistan President and Ministers on the implementation of the Tashkent Declaration;
- (b) if so, what steps have been taken by the Pakistan Government to implement the Declaration: and
- (c) what progress has so far been made in implementing the Declaration?

363

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) Yes, Madam.

- (b) The Government of India had expressed their willingness on several occasions to hold talks unconditionally with the Government of Pakistan for the implementation of the Tashkent Declaration. The Government of Pakistan had at the outset declined to discuss any provision of the Declaration until "meaningful" discussions were held on what they called the Kashmir dispute. It was after a lapse of more than a year that the Pakistan Government expressed their willingness to discuss the question of restoration of telecommunications and resumption of civil air flights between the two countries
- (c) Unfortunately, many of the provisions of the Tashkent Declaration still remain unimplemented. Among the provisions which have been implemented so far are: withdrawals of troops, normal functioning of diplomatic Missions of the two countries, repatriation of prisoners of war, resumption Pf overflights across each other's territories, opening of one border check-post on each side of the border, payment of pension to migrated pensioners of either country and restoration of telecommunications between the two countries

## FAMILY PENSION TO THE FAMILIES OF PERSONNEL KILLED IN NAGA HILLS

99. SHRI NIREN GHOSH:

SHRI ARAVINDAKSHAN KAIMAL:

SHRI A. P. CHATTERJEE:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Government had enhanced the family pension admissible to Army personnel killed in the Indo-Pak war 1965;
- fb) whether the enhanced rates were also made applicable to the families of the. Army personnel killed since 1902;
- (c) whether Government propose to enhance the family pension rates to the

families of all the army personnel killed in Naga Hills and Mizo Hills before 1962; and

to Questions

(d) if not, what are the reasons for the same?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH) : (a) Yes, Madam.

- (b) The enhanced rates of special family pensionary awards have been made applicable to Defence Services Officers and personnel killed in action in the operations against Chinese aggression between 8-9-1962 ana 22-11-1962 and those killed in the Kutch operations between 9-4-1965 and 1-7-1965. These have also been extended to Defence Services officers and personnel killed in action during the operations against Pakistan in Kargil between the months of May to July 1965
- (c) and (d) In the case of Defence services officers and personnel killed while fighting against armed hostlles like Naga and Mizos, the enhanced pensionary awards have been made applicable with effect from 16-9-1966, the date of issue of Government orders The question of extending the enhanced rates to such personnel prior to 16-9-1966 was considered by Government, but it was not found possible to do so.

#### STRIKE BY THE WORKERS OF B.E.G.

IOO. SHRI NIREN GHOSH:

SHRI ARAVINDAKSHAN KAIMAL:

SHRI A. P. CHATTERJEE:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the workers at the Headquarters, BEG and Centre Kirkee Poona went on strike on 24th July, 1967;
  - (b) if so, what were their demands; and
- (c) what steps have been taken by Government to settle tbe dispute?